## Influx of foreigners from Bangladesh via Murshidabad and Malda districts

2148. SHRI PARVATHANENI UPENDRA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that influx of foreigners from Bangladesh into India through the district of Murshiadabad and Malda is continuing unabated; and
- (b) if so, the measures being taken by Government to prevent such infiltration of people from Bangladesh?

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU): (a) No, Sir

(b) Does not arise.

## Assam Chief Minister's suggestion for amending illegal Migrants (Determination by Tribunals) Act

2149. SHRI PARVATHENEN! UPENDRA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government have received any suggestions from the Chief Minister of Assam for making amendments to the Illegal Migrants (Determination by Tribunals) Act;
  - (b) if so the details thereof; and
- (c) what decision has been taken by the Central Government in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI GHULAM NABI AZAD): (a) and (b) The State Government of Assam have submitted a proposal to amend the Illegal Migrants (Determination by Tribunals) Act. 1983, suggesting inter alia:

- (i) that, each Tribunal should have only one member as against three members at present:
- (ii) that, in case of private complaints the provisions (all requiring the applicant to be residing within 3 KMs from the place of residence

- of the person in relation to whom the application for being declared an illegal migrant is made, and (b) requiring payment of fee of Rs. 25/- with every complaint, should be deleted; and
- (iii) that, in case where a question arises whether a person is an illegal migrant or not the burden of proof should lie on such person.
- (c) The proposal is under consideration.

## Plantations under the Social Forestry Schemes

2150. SHRI MOSTAFA BIN QUASEM: Will the PRIME MINISTER be pleased to state:

- (a) what are the details of plantations, distribution of seedlings under the Centrally sponsored social forestry schemes, including rural fuelwood plantations in 1984-85, State-wise:
- (b) what are the details of utilization certificates received before releasing of further grants:
- (c) what are the details of physical achievements i.e. the figures shown by the States and the actual figures:
- (d) what are the details of funds diverted by States to other purposes; and
- (e) what are the names of States which have received the grants but are not implementing the schemes?

THE MINISTER OF STATE IN M!NISTRY OF ENVIRON-MENT AND FORESTS (SHRI Z. R ANSARI): (a) State-wise details plantations raised, distribution seedlings, funds allocated and the funds released are given in the closed Statement-I (See below)

- (b) The details of utilisation certificates received are given in the enclosed Statement-II (See below)
- (c) The Comparative position of the achievements reported by some States/UTs and actual achievement as pointed out in the Audit Review Report of the Comptroller and Auditor Ceneral of India for 1984-85 is as under: